

S. N O.	Date of Claim	Name of Financial Creditors	e- mail of Financial Creditors	Detail of claim submitted by claimants					Detail of claims admitted					Difference	Remarks/ Comments	Amount admitted
				Principle Amount	Interest	Penal Interest on Interest	Other	Total Due Amount	Principle Amount	Interest@	Penal Interest on Interest@	Other	Amount (In RS)			
1	14.05.2025	Pavit Mirdha_Karanvir Singh	k.sibia@yahoo.com	12,31,052	12,61,810	1,10,637	-	26,03,499	12,31,052	12,61,810	-	1,10,637	26,03,500	(1)	Your claim has been provisionally admitted for Rs. 26,03,500/-. The calculation has been considered as per the court order	26,03,500
2	14.5.2025	Santokh Singh Takhar_Karanvi	k.sibia@yahoo.com	15,59,828	16,01,452	48,101	-	32,09,381	15,59,828	17,26,238	-	48,101	33,34,167	(1,24,786)	Your claim has been provisionally admitted for Rs. 33,34,167/-. The difference is on account of a calculation error which has been duly rectified. The calculation has been considered as per the court order.	33,34,167
3	14.5.2025	Mrs. Inderpreet Kaur, Mr. Rajesh Kuma, Mrs. Poonam Sharma	ykmahajan586@gmail.com	23,16,543	1,36,65,510	27,67,818	90,29,916	2,77,79,787	23,16,543	-	-	-	23,16,543	2,54,63,244	1. Your claim has been provisionally admitted only to the extent of the principal amount of Rs. 23,16,543/-. 2. As per the information, possession was taken by you and full and final settlement was done. Accordingly, no interest or assured rental is admissible in such circumstances.	23,16,543
4	15.05.2025	GSC ESTATES_Sunil Goyal	govalsunil@rediffmail.com	10,00,000	-	12,26,958	-	22,26,958	10,00,000	-	-	-	10,00,000	12,26,958	The claim has been provisionally admitted only to the extent of the principal amount i.e. Rs. 10,00,000/-. As per information, the unit was offered for purchase, it seems that you are in the possession of the property. Accordingly, no interest or assured rental is admissible in such circumstances	10,00,000
5	15.05.2025	Amit Puri	amitpuri.chd@gmail.com	1,01,60,000	1,22,28,743	-	-	2,23,88,743	-	-	-	-	-	2,23,88,743	Your claim could not be admitted since the sale deed has already been executed in your name and possession of the unit is also with you. Accordingly, no principal, interest or assured rental is admissible in such circumstances.	-
6	15.05.2025	M/s Aay Kay Zee Estates Pvt Ltd, Mrs.Monika Batra, Mrs.Sunita Sidana	suveen626@yahoo.com	60,61,797	4,12,67,837	-	1,95,19,500	6,68,49,134	33,33,988	-	-	-	33,33,988	6,35,15,146	1. Your claim has been provisionally admitted to the extent of the principal amount i.e. Rs. 33,33,988/-. 3. Further, as per the documents given by you, it seems that you are in the possession of the property and M/s Lilliput Kidswear Limited is the lessee of the same. Accordingly, no interest or assured rental is admissible in such circumstances.	33,33,988
7	15.05.2025	SUBHASH BANSAL & SUMAN BANSAL	bansalgroup3@gmail.com	1,43,85,300	1,73,28,572	-	-	3,17,13,872	-	-	-	-	-	3,17,13,872	our claim could not be admitted since, as per your mail dated 15.05.2025, yourself mentioned, the sale deed has already been executed in your name and possession of the unit is also with you. Accordingly, principal amount, interest or assured rental is not admissible in such circumstances	-
8	15.05.2025	Neeraj Arora	neerajarorav@gmail.com	86,00,000	1,46,62,882	-	-	2,32,62,882	86,00,000	85,44,866	-	-	1,71,44,866	61,18,016	Your claim has been provisionally admitted for Rs. 1,71,44,866/-. The interest calculation has been considered as per the decree order passed by the Court of Gitanjali Goel, HCS, Civil Judge (Junior Division), Chandigarh in one of the case of Mr. Pavit Kaur VS of M/s. Real Tech Constructions Private Limited	1,71,44,866
9	15.05.2025	Subhash Gupta & sons HUF	abhisheksubhashgupta@gmail.com manjugupta.IAS@gmail.com	1,73,69,170	-	-	-	1,73,69,170	23,58,125	28,86,216	-	-	52,44,341	1,21,24,829	Your claim has been provisionally admitted for Rs. 52,44,341/-. The interest calculation has been considered as per the decree order passed by the Court of Gitanjali Goel, HCS, Civil Judge (Junior Division), Chandigarh in one of the case of Mr. Pavit Kaur vs M/s. Real Tech Constructions Private Limited.	52,44,341
10	15.05.2025	Propinvest Real Estate Consultants_Ramandeep Singh Khurana	mailramankhurana@gmail.com	26,75,901	-	-	-	26,75,901	-	-	-	-	-	26,75,901	Your claim could not be admitted since the payment has not been made in the name of the Corporate Debtor.	-
11	15.05.2025	Anuradha Bardeja	GM.FIN@KLSONS.IN	90,06,250	-	-	-	90,06,250	10,44,672	12,82,285	-	-	23,26,957	66,79,293	Your claim has been provisionally admitted only to the extent of Rs. 23,26,957/- The interest calculation has been considered as per the decree order passed by the Court of Gitanjali Goel, HCS, Civil Judge (Junior Division), Chandigarh in one of the case of Mr. Pavit Kaur vs M/s. Real Tech Constructions Private Limited. As per documents, amount of Rs. 10,44,672 is credited to M/s. Real Tech Constructions Private Limited, interest and other calculation is as per below table-	23,26,957
12	16.05.2025	Jayshree Anand	jayshreetrivedianand@gmail.com	1,42,32,251	-	-	-	1,42,32,251	1,42,32,251	-	-	-	1,42,32,251	-	Your claim has been provisionally admitted of Rs. 1,42,32,251/- . Further, as per the information you have been in the possession of the property. Accordingly, no interest or assured rental is admissible in such circumstances.	1,42,32,251
13	18.05.2025	Ravi Syal,	Ravisyal50@hotmail.com	57,53,094	-	-	-	57,53,094	-	-	-	-	-	57,53,094	Your claim has not been admitted since no claim has been submitted by you for verification.	-
14	20.05.2025	Sandeep Sayal Rameez Raja_Tanweer Ahmed_Saeed Ahmed_Late mr. Tafsir Ahmed	Savalbunty@gmail.com Saeed@thekings.biz r.raja@rrexports.org	1,80,00,000	4,42,77,041	-	-	6,22,77,041	1,80,00,000	1,70,40,329	-	-	3,50,40,329	2,72,36,712	Claim admitted, Calculation is difference as per court order 1. Buyer Agreement with Realtch 2. As per the FC calculation he was claimed Interest @ 18% instead we cannot provide the interest beyond court order i.e 8% or 6%.	3,50,40,329
15	20.05.2025	Sonal Gupta	navneetg1954@gmail.com	38,27,983	-	-	-	38,27,983	15,95,000	-	-	-	15,95,000	22,32,983	Your claim has been provisionally admitted for Rs. 15,95,000/-. However, possession of the unit has not been taken by you despite repeated reminders from the Corporate Debtor. Accordingly, no interest or assured rental is admissible under such circumstances.	15,95,000
16	20.05.2025	Gauri Gupta	navneetg1954@gmail.com	39,54,577	-	-	-	39,54,577	13,75,000	-	-	-	13,75,000	25,79,577	Your claim has been provisionally admitted for Rs. 13,75,000/-. However, possession of the unit has not been taken by you despite repeated reminders from the Corporate Debtor. Accordingly, no interest or assured rental is admissible under such circumstances.	13,75,000
17	20.05.2025	M/s Sage Fitness & Health Pvt	arun7ahuja@gmail.com	-	-	-	-	-	-	-	-	-	-	-	FC, not claimed any amount as the sale deed executed in the name of FC	-
18	20.05.2025	Model Computers Private Limi	arun7ahuja@gmail.com	68,36,533	-	-	-	68,36,533	35,22,651	-	-	-	35,22,651	33,13,882	Your claim has been provisionally admitted only to the extent of the principal amount i.e.Rs. 35,22,651/-. As per the information you are in the possession of the property. Accordingly, no interest or assured rental is admissible under such circumstances.	35,22,651
19	20.05.2025	Model Computers Private Limi	arun7ahuja@gmail.com	66,84,150	-	-	-	66,84,150	34,44,243	-	-	-	34,44,243	32,39,907	Your claim has been provisionally admitted only to the extent of the principal amount i.e. Rs. 34,44,243/- As per the information you are in the possession of the property. Accordingly, no interest or assured rental is admissible under such circumstances.	34,44,243
20	21.05.2025	Ayan Pandey	ayanpandey1@gmail.com	58,52,000	95,25,164	-	-	1,53,77,164	-	-	-	-	-	1,53,77,164	Your claim could not be admitted as the payment has not been made in the name of the Corporate Debtor. As per Form 26Q8, the payment has been made in the name of Mr. Pankaj Dayal, and therefore the claim cannot be considered in the CIRP of the Corporate Debtor.	-

21	20.05.2025	Rajan Jindal_ Suman Jindal & T.L Jindal	Rajanjindal13@gmail.com	-	-	-	-	1,50,00,000	62,00,000	-	-	-	62,00,000	88,00,000	Your claim has been provisionally admitted upto the amount of principal Rs. 62,00,000/- As per the information you are in the possession of the property. Accordingly, no interest or assured rental is admissible under such circumstances.	62,00,000
22	23.05.2025	Sanmati Infraproject Private Li	harshwardhanjaju@gmail.com	5,07,64,038	-	-	-	5,07,64,038	1,18,80,000	1,33,90,225	-	-	2,52,70,225	2,54,93,813	Claim admitted , but the rate of interest as per the arbitral award i.e 12% upto 20/08/2020	2,52,70,225
23	23.05.2025	H.M. Apartments Private Limit	harshwardhanjaju@gmail.com	5,16,26,529	-	-	-	5,16,26,529	1,32,05,500	1,48,84,227	-	-	2,80,89,727	2,35,36,802	Claim admitted , but the rate of interest as per the arbitral award i.e 12% upto 20/08/2020	2,80,89,727
24	24.05.2025	Krishan kumar Bajaj Ritu Bajaj	bajajkrishan59@gmail.com	1,76,80,000	-	-	-	1,76,80,000	-	-	-	-	-	1,76,80,000	Due to the non submission of documentary proof against your claim we are unable to verify the amount claimed by you. To complete the verification process, you are requested to provide the following supporting documents: 1. Copy of The Memorandum of Understanding (MOU). 2. Complete Proof of payments made (e.g., copies of cheques made in favour of CD or relevant bank statements with highlighted entries). 3. Calculation sheet of your claim. 4. KYC Documents	-
25	23.05.2025	Sneh Mehta W/o Surinder Kumar Mehat Surinder Kumar Mehta S/o Sant Lal kanchan W/o Narinder Mohan Meeta W/o naresh Kumar Robin S/o Prem Prakash Rakesh S/o Prem Prakash Mr. Rajesh Wason & Anmol Wason	skm6900@gmail.com n.m.mehta@hotmail.com	78,95,000	-	-	-	78,95,000	27,50,000	-	-	-	27,50,000	51,45,000	FC has paid Rs. 50 Lakh +28.95 Lakh(adjusted against assured Return) Your claim has been provisionally admitted to the extent of Rs. 27,50,000/- As per the information, you are in the possession of the property. Accordingly, no interest or assured rental is admissible under such circumstances. \	27,50,000
26				91,14,000	1,53,71,448			2,44,85,448	-				-	2,44,85,448	Your claim could not be admitted since the agreement to sale was executed with Mr. Pankaj Dayal and not with the Corporate Debtor.	-
27	14.05.2025	Mr. Karanjit Singh Dhillon	karanjitdhillon@hotmail.co	-	-	-	-	1,45,27,952	42,66,500	52,77,134	-	-	95,43,634	49,84,318	Your claim has been provisionally admitted for Rs. 95,43,634/- The interest calculation has been considered as per the decree order passed by the Court of Gitanjali Goel, HCS, Civil Judge (Junior Division),Chandigarh in one of the case of Mr. Pavit Kaur VS M/s. Real Tech Constructions Private Limited. Out of the total sum paid by the Intending Vendee, only 55% of the said amount is to be accounted in the hands of M/s Real tech Constructions Pvt. Ltd., in accordance with the terms and conditions laid down in the MOU.	95,43,634
28	18.07.2025	Mona Sikand Vinod Mathur	vidur.mathur@hotmail.com	-	-	-	-	4,12,82,865	1,48,37,888	1,75,65,620	-	-	3,24,03,508	88,79,357	Claim admitted, cheque in Favour of CD Rs.14837888/- Your claim has been provisionally admitted for Rs. 3,24,03,508/- The interest calculation has been considered as per the decree order passed by the Court of Gitanjali Goel, HCS, Civil Judge (Junior Division),Chandigarh in one of the case of Mr. Pavit Kaur VS M/s. Real Tech Constructions Private Limited.	3,24,03,508
29		Sarwan singh	ssbains18@yahoo.com	1,60,000	-	-	-	1,60,000	1,60,000				1,60,000	-	on account of tds not deposited by CD	1,60,000
				27,67,45,996	#####	41,53,514	2,85,49,416	55,14,50,201	11,69,13,241	8,38,58,950	-	1,58,738	20,09,30,930	35,05,19,272		20,09,30,930

Amount of claim received 55,14,50,201
Amount of claim admitted 20,09,30,930
Amount of claim rejected 35,05,19,271

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